

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

MA 2 OF 2004  
(OA 951 of 1996)

Present : Hon'ble Mr. Nityananda Prusty, Judicial Member  
Hon'ble Mr. N.D. Dayal, Administrative Member

Mr. P.C. Ghosh

- VS -

S.E.Railway

For the Applicant : Mr. P.B. Mishra, Counsel

For the Respondents: Mr. K.C. Saha, Counsel

Date of Order : 01-04-2004

ORDER

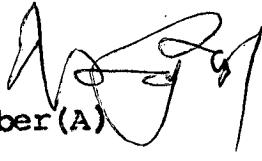
MR. NITYANANDA PRUSTY, JM

Heard Mr. Mishra, Ld. Counsel for the applicant and Mr. Saha, Ld. Counsel for the official respondents.

2. When this matter is taken up to-day, Mr. Mishra, Ld. Counsel for the applicant submits that he does not want to press this application since leave has already been granted to the applicant to approach appropriate forum for redressal of his grievance in accordance with law by order dated 17-11-03 in MA 156 of 03 and OA 951 of 96.

3. In view of above, the MA is dismissed as 'withdrawn'. No order as to costs.

4. However, the applicant is at liberty to approach appropriate forum for redressal of his grievances as per the leave granted by this Tribunal in the order dated 17-11-03 in MA 156 of 2003 and OA 951 of 1996.

  
Member (A)

  
Member (J)

DKN